



Government of Maharashtra
Revenue and Forest Department
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Tel No. 022-22793272

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Date : 10 May, 2023.

No.Jamin-3319/C.R.44/J-6

To,

The Registrar
National Green Tribunal,
Principal Bench,
New Delhi

Sub:- Original Application No. 734/2018.
Mr. Rajendra Digambar Aagale Vs State of Maharashtra.

Respected Sir,

This is to inform your goodself that, The Hon National Green Tribunal under the chairmanship of Hon. Mr. Justice Adarsh kumar Goel has directed the Hon. Additional Chief Secretary, Revenue Maharashtra in the above O.A. as under.

(A) Accordingly, we direct that the Revenue Secretary, Maharashtra may hear the concerned parties and take a decision about the nature of the land and validity of lease granted to the Society, within three months.

(B) The parties are directed to appear before the Revenue Secretary, Maharashtra for further proceedings on 10.01.2023 at 11.00 AM so that further proceedings can be taken in the matter at that level.

2. In this connection, both the parties appeared before the Hon. Additional Chief Secretary, Revenue on the said day and submitted their say / written argument for further needful action. However, as the Forest wing of the department is distinct from the Revenue wing and has independent jurisdiction over forest matters, the issue of ascertaining the nature of land parcel under consideration i.e. to decide whether the said land is a forest land or otherwise, the Principal Secretary, Forest was requested accordingly. In response, the Forest wing has opined that by Government Notification dated 21st March, 1935 the entire land parcel of Gat no. 3358 (Survey no.519) admeasuring 120 Acres 22 Guntha including land parcel under question of 4.50 Hect.R. was dereserved from the date of the notification and hence the said land parcel is not a Forest land.

3. Meanwhile, in the interest of Law of Natural Justice, Hon. Additional Chief Secretary, Revenue arranged for a formal hearing in the matter in order to allow both the parties to



putforth their say in writing and submit necessary documents in this regard. Accordingly, both the parties attended hearing on 17th April, 2023 and submitted their say. In addition to it, Hon. ACS, Revenue allowed both the parties to examine the original case papers and to submit their say accordingly. In response, the complainant Mr. Agale sought more time to submit his say. However, inspite of allowing the complainant to file his say twice in the matter, he has failed to submit any concrete evidence and legitimate defence in the matter. However, Secretary, Mula Education Soceity, Ahmednagar has submitted their say in the matter. Hence, in the interest of justice, it is concluded that the complainant has failed to submit necessary defence in the matter.

4. Therefore, as mentioned in the para no. 2 above, Forest Department of the State Government of Maharashtra has unequivocally declared that the land parcel of 4.50 Hect.R which was granted to Mula .Education Society, Sonai, Ta.Newasa, Dist. Ahmednagar on lease, is not a Forest land, it is hereby concluded that the land parcel under question is not a Forest Land.

Above facts may kindly be presented before the Hon. National Green Tribunal.

With Regards,

Your's faithfully,



(Sanjay Bankar)

Joint Secretary to Government

CC: 1) Divisional Commissioner, Nashik Division, Nashik
2) District Collector, Ahmadvnagar for necessary action.